

**Vacant post of Director in the Department of Health and Family Welfare in Punjab**

2816. SHRIMATI SARALA MAHESHWARI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the number of sanctioned posts of Directors in the Deptt. of Health and Family Welfare in Punjab;

(b) whether any of these posts is lying vacant, if so, since when;

(c) whether any scheduled caste officer is available for promotion against this post; and

(d) what steps are being taken to fill up the post?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI RASHEED MASOOD): (a) to (d) Information is being collected and will be laid on the Table of the Sabha.

**Air hostesses put on ground duty after marriage in Vayudoot**

2817. SHRIMATI SARALA MAHESHWARI: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether orders barring air-hostesses from performing flying duty after marriage have since been withdrawn;

(b) whether this applies to all the three Airlines operating in the country; and

(c) if so, what are the reasons for which Air-hostesses in Vayudoot are being given only ground jobs after marriage?

THE MINISTER OF ENERGY WITH ADDITIONAL CHARGE OF THE MINISTRY OF CIVIL AVIATION (SHRI ARIF MOHD.

KHAN): (a) to (c) Airhostesses of Indian Airlines and Air India perform flying duties even after marriage. Airhostesses, however are retired on third pregnancy, provided two children are alive

In Vayudoot, Airhostesses<sup>s</sup> are put on ground duties after putting in four years of service and after marriage. This is done because in the Company there is a common cadre of Flight Stewardess-cum-Traffic Assistants and they are accordingly trained after joining their services. They have common seniority with the traffic staff and have career progression like any other traffic personnel. In most of the cases the ground jobs have been given to flight stewardess on specific request from them.

**Sanction for setting up new cement units and expansion of the existing units**

2818. SHRI VIREN J. SHAH: Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that the required installed capacity for cement is estimated at 82 million tonnes at the end of the Eighth Plan as against 62 million tonnes at present;

(b) whether it is also a fact that more than a dozen applications for setting up cement units or expansion of existing units are pending with Government for the last one year; and

(c) if so, what are the reasons for not sanctioning the additional capacities?

THE MINISTER OF INDUSTRY (SHRI AJIT SINGH): (a) Yes, Sir.

(b) and (c) During the years 1989 and 1990 (upto 31-8-1990) 53 applications either for setting up of new cement plants or for effecting expansions were received out of which 30 were approved,